IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

1012 O.A. No. 1987 T.A. No.

VI.

CORAM:

The Hon'ble Mr.

The Hon'ble Mr.

~	•	•	
· . '	DAT	E OF DECISION_	24.7.87
•	JA1	E OF DECISION_	
			* •
	Shri B.B.Das Bhargava	Applican Bettioner	t
*	Shri R.Kapur,	Advocate for	Applican or the Petitioner(s
· · · · · · · · · · · · · · · · · · ·	Versus		•
	Union of India & others	Responder	nt s
	None	Advocate for	the Respondent(s
^ ;			
	· · · · · · · · · · · · · · · · · · ·		
M:			a •
•			·
• .			
lon'ble Mr.	Justice K. Madhava Reddy, C	hairman	
on'ble Mr.	Kaushal Kumar, Member.	•	
1. Wheth	er Reporters of local papers may be al	llowed to see the Jud	gement?
2. To be	referred to the Reporter or not?		Mo
3. Wheth	er their Lordships wish to see the fair	copy of the Judgemen	nt? ~
/ Variabe	1 Kuman)	(K. Madhava Re	eddy)
(Kausha. Memb	l Kumar) er	Chairman	· ,

2

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 1012/87

Dated: 24.7.1987

Shri B.B.Das Bhargava

Applicant

Vs.

Union of India & others

Respondents

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman Hon'ble Mr. Kaushal Kumar, Member

For the Applicant

Shri R.Kapur, counsel

For the Respondents

None

(Judgement of the Bench delivered by Hon'ble Mr. Justice K. Madhava Reddy, Chairman)

This application is pre-mature. The applicant: claims that the Respondents should be directed to give him ad hoc promotion and also to consider the recommendation made on the basis of the reports submitted on 1.9.1986.

2. It is admitted by the applicant in paragraph 6.3 of his application that the panel drawn up by the Assessment Board(or D.P.C.) convened on 1.9.86 has not been finalised. Hence no appointments have been made in the vacant posts of Deputy Director General. The right of the applicant is only to be considered for the post. It is not his grievance that his case is not being considered by the D.P.C. If his rank is No.4 and there are four vacancies, we have no doubt that the Assessment Board (D.P.C.) will consider his name. and when the panel is finalised and if either the applicant is ignored or is arbitrarily not included in the panel that may give him a cause of action to But even then unless appointments file an application. are made on the basis of the recommendation of the Assessment Board and some of his juniors are appointed, the applicant cannot perhaps have any grievance for none of the persons included in the panel can compel the Respondents to fill up any vacancy. In this view

Ked .

of the matter, we hold that this application is pre-mature and is accordingly dismissed. However, nothing said herein will preclude the applicant from filing an application at the appropriate stage.

(Kaushal Kumar) Member 24.7.87

(K. Madhava Reddy) Chairman 24.7.87